

being placed in the Parliament Library for the information of the Hon'ble Members.

The final statement containing the draft National Education Policy 1986 will be placed before this House for consideration and approval during the current Session of Parliament.

12.09 hrs.

#### MATTERS UNDER RULE 377

[Translation]

- (i) **Need to set up industries in the Public Sector in every district of Madhya Pradesh, particularly in Bundelkhand**

**SHRI DAL CHANDER JAIN (Damoh):** Mr. Speaker, Sir, I want to draw the attention of the House to the following matter of public importance under rule 377.

Bundelkhand is a backward and no-industry region of Madhya Pradesh. It lacks resources also. The people of this region have to migrate to big cities, leaving their hearths and homes behind. The people, who are left there, indulge in crimes like thefts and dacoities. As a result thereof, an atmosphere of terror always prevails there.

I would, therefore, submit that for the development of Bundelkhand, a big industry must be established in each district in the public sector. The Central Government should provide every kind of facility to those people who are willing to set up industries there so that the development of that area takes place and the people may get employment opportunities and they may not have to migrate to the cities.

[English]

- (ii) **Demand to restart the Rohtas Group of Industries, Bihar**

**PROF. K. K. TEWARY (Buxar):** Sir, the Rohtas Group of Industries in Dalmia Nagar, Rohtas in Bihar, comprises of industries like Paper, Cement, Asbestos, Steel, Vanaspati, Engineering goods, etc. This is the main industrial group of Bihar, employing 8,000 people in Paper Industry,

4,200 in Cement Industry, 600 in Asbestos Industry, 600 in Vanaspati Industry, 2,000 in General Offices and many others in other industries making a total of 15,000 people. They were getting about Rs. 1 crore by way of salary/wages. The Industrial Groups was incurring an additional expenditure of Rs. 1 crore on other accounts. Lakhs of families of Dihri in Bihar were earning their livelihood from these industries.

These industries have been lying idle for nearly three years. It is learnt that an amount of Rs. 25 crores is outstanding against them. It is estimated that Rs. 60 crores will be required to re-start these industries.

At present, the people who were working in them are all on the verge of starvation. Some of them have lost their lives.

The employees were not paid their salaries. The Supreme Court had given a verdict for payment of salaries/wages to the employees but the same have not been paid so far.

Representations were made in the matter to the Prime Minister, the Minister of Industries, Government of India and Chief Minister of Bihar. Several letters were written to the owners of the Industrial Group mentioning that the Industries established by them were sinking. But nothing has been done to re-start the Industries.

Therefore, the Government is urged upon to look into the matter and take steps to facilitate the re-starting of Rohtas Group of Industries to enable the people affected to earn their livelihood. This is a matter of urgent public importance.

- (iii) **Need to revert to earlier time Schedule and route of Super fast Train 915 and 916 running between Puri and New Delhi**

**SHRI CHINTAMANI JENA (Balasore):** To fulfil the long-cherished demand of the users as well as of the State Government of Orissa, the Railways have introduced the Superfast Train 915 and 916 from the major tourist spot and famous holy place Puri to New Delhi from November 1984,